BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 48 of 2025

IN THE MATTER OF:
PAWAN KUMAR **... APPLICANT**

VERSUS

UNION OF INDIA & ORS. **... RESPONDENT(S)**

INDEX **N.D.O.H.: 28.08.2025**

SL. NO.	PARTICULARS	PAGES
1.	Reply on behalf of the U.P. Pollution Control Board.	1-5
2.	**ANNEXURE-1** True copy of Consent to Operate.	6-10
3.	**ANNEXURE-2** True copy of CTO refusal letter dated 24.01.2025.	11-13
4.	**ANNEXURE-3** True copy of inspection report of inspection dated 26.06.2025.	14-15
5.	**ANNEXURE-4** True copy of the letter dated 27.12.2025.	16
6.	**ANNEXURE-5** True copy of said showcause notice dated 18.07.2025.	17-18
7.	**ANNEXURE-6** True copy of the said letter dated 25.06.2025.	19
8.	**ANNEXURE-7** True copy of the said letter dated 27.06.2025.	20

NEW DELHI:
DATED: 26.08.2025

(PRADEEP MISRA & DALEEP DHYANI)
Counsel for U.P. Pollution Control Board,
138 New Lawyers' Chamber,
Supreme Court of India
New Delhi – 110001
(M): 9810252518
Email ID: pradeepmisra@yahoo.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

10रु. COURT FEE Rs.10
भारत INDIA
दस रुपये TEN RUPEES

ORIGINAL APPLICATION NO. 48/2025

(IA No. 193/2025 & IA No. 62/2025)

IN THE MATTER OF:

PAWAN KUMAR .... APPLICANT

VERSUS

UNION OF INDIA & ORS. .... RESPONDENTS

NOTARY
GOVT. OF U.P. (INDIA)
NOTARIAL
2 Tickets Rs.-10/-
(P.N. SONEY)
Adv. NOTARY
Robertsganj-Sonbhadra

REPLY ON BEHALF OF THE UTTAR PRADESH POLLUTION CONTROL BOARD

I, Ramesh Kumar Singh, S/o. Shri Bal Ram Singh, aged about 44 years, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board, Sonbhadra do hereby solemnly affirm and state on oath as under:

1. That I in the abovenoted capacity am well conversant with the facts and records of the present case, hence am competent to swear this affidavit.

2. That vide this present original application the Applicant has alleged that Respondent No. 11, M/s. Anjali Construction Enterprises is involved in illegal sand mining in District Sonbhadra in the lease area 32.338 hectares in Gata no. 871 and 518 Ga and also outside the lease area at Village Pipardih and Koragi, Tehsil Duddhi, District Sonbhadra, Uttar Pradesh.

NOTARY
Prasidha Nath Soney
(Advocate)
Tehsil-Robertsganj
Distt.-Sonbhadra
Reg. No.-29(14)/2008
Valid up to 21 Oct. 2028
GOVT. OF U.P. (INDIA)

3. That this Hon'ble Tribunal vide order dated 30.01.2025 has passed the following directions:-

> "....5. Having regard to the seriousness of the allegation made in the OA, we also constitute a Joint Committee comprising RO, MoEF&CC, Lucknow, representative of the Member Secretary, CPCB, Member Secretary, UPPCB and District Magistrate, Sonebhadra. The District Magistrate, Sonebhadra, will act as the nodal agency in the Joint Committee. The Joint Committee will visit the site, ascertain the extent of illegal mining that has been done and also ascertain the correctness of the allegation concerning the midstream mining, which is reflected in the photographs enclosed with the OA and the status of requisite environmental clearances with the Respondent No. 11 and will also ascertain as to how after expiry of EC the Form EMM11 were issued after 08.01.2025. The Joint Committee will submit the report before the Tribunal within eight weeks.
>
> 6. We make it clear that the concerned parties will be allowed to file objections to the Joint Committee report before it is accepted or rejected by the Tribunal.
>
> 7. In the meanwhile, the District Magistrate, Sonbhadra and the S.P., Sonbhadra will ensure that no illegal mining without requisite permission and clearances is done by Respondent No. 11...".

NOTARY
Prasiddha Nath Soney
(Advocate)
Reg. No. 29(14)/2008
Valid up to 21 Oct. 2028
GOVT. OF U.P. (INDIA)

4. That in compliance of aforesaid directions, District Magistrate, Sonebhadra has filed the report of Joint Committee vide affidavit dated 25.04.2025.

5. That again the above noted case came up for hearing on 18.07.2025 when this Hon'ble Tribunal has directed the Respondent to file their reply by way of affidavit. Pursuant to the said directions the present affidavit is being filed.

6. That Environment Clearance has been transferred to M/s Anjali Construction Enterprises, proprietor Smt. Meera Singh, R/o 24/17, AG, Ajay Vihar Colony, Taktakpur, District - Varanasi 221002, UTTAR PRADESH, 221002 vide EC identification no. EC24B0107UP5171842T dated 11.07.2024.

7. That the UPPCB has issued Consent to Operate to the Project Proponent (PP) M/s Anjali Construction Enterprises vide letter no. 222383/ UPPCB / Sonebhadra (UPPCBRO)/ CTO/both/ SONBHADRA/2024 dated 12.11.2024, which is valid from 12.11.2024 to 31.12.2024 for 258704 cubic meter/year of sand mining. True copy of Consent to Operate is being enclosed herewith and marked as **Annexure-1**.

NOTARY
Prasiddha Nath Soney
(Advocate)
Tehsil-Robertsganj
Distt.-Sonbhadra
Reg. No.-29(14)/2008
Valid up to 21 Oct. 2028
GOVT. OF U.P. (INDIA)

8. That further UPPCB vide letter no. 229337/UPPCB/ Sonebhadra (UPPCBRO)/ CTO/both/SONBHADRA/2024 dated 24.01.2025 refused to grant Consent to Operate to the Project Proponent. A Copy of the CTO refusal letter dated 24.01.2025 is being enclosed herewith and marked as **ANNEXURE-2**.

9. That the officers of UPPCB visited the premises on 26.06.2025 and during inspection it has been found that mining operations are closed. A copy of inspection report of inspection dated 26.06.2025 is being enclosed herewith and marked as **ANNEXURE-3.**

10. That the directions have been issued to above mining lease by the replying Board vide letter No. G0180/Anjali Construction/2025 dated 27.02.2025 to operate the mining lease only after obtaining the Consent to Operate. A copy of the letter dated 27.12.2025 is being enclosed herewith and marked as **Annexure-4.**

11. That as per the inspection made by the replying Respondent on 26.06.2025 and the recommendations of Joint committee report dated 15.04.2025, this fact came into light that the above mining leases is closed w.e.f. 18.02.2025, but CTO issued to above concerned Mining lease was valid upto 31.12.2024. Thus, it was found that above concerned mining lease has operated from 01.01.2025 to 17.02.2025, without having valid CTO (Air & Water). Therefore, mining lease was found defaulter for a period of 48 days i.e. from 01.01.2025 to 17.02.2025.

NOTARY
Prasiddha Nath Soney
(Advocate)
Tehsil-Robertsganj
Distt.-Sonbhadra
Reg. No.-29(14)/2008
Valid up to 21 Oct. 2028
GOVT. OF U.P. (INDIA)

12. That accordingly show cause notice was issued to the said Project Proponent, M/s Anjali Construction Enterprises, Arazi No. 871 & 518Ga, Village-piparadih & karogi Kanhar, Tehsil-Duddhi, District-Sonbhadra to show cause as to why Environmental Compensation of Rs. 4,80,000/- be not imposed. True copy of said showcause notice dated

18.07.2025 is being enclosed herewith and marked as **Annexure-5**.

13. That however, the replying Board has not received any reply to the said showcause notice.

14. That the UPPCB has also issued letter dated 25.06.2025 to the mining department asking for information to which reply dated 27.06.2025 has been received. True copy of the said letter dated 25.06.2025 and the reply dated 27.06.2025 are being enclosed herewith and marked as **Annexure-6** and **Annexure-7**.

The above facts are being placed for kind consideration of this Hon'ble Tribunal.

NOTARY
Prasiddha Nath Soney
(Advocate)
Tehsil-Robertsganj
Distt.-Sonbhadra
Reg. No.-23(14)/2008
Valid up to 21 Oct. 2028
GOVT. OF U.P. (INDIA)

DEPONENT

VERIFICATION:

Verified at Robertsganj on this the 26th day of August, 2025 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

20535

DEPONENT

Ramesh Kumar Singh
... R/o ... Who
has been identified by Shri ...
appeared before me on ... at ... a.m./P.m.
certified that he/she understands and admits the truthness of facts mentioned in the affidavit/declaration and administered oath to him
26/08 hrs

P.N. SONEY
Adv.- NOTARY
...GANJ SONBHADRA

Annexure -1

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.in

Category : RED **Application Id : 28350202**

222383/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2024 **Date: 12/11/2024**

To,

M/s

MS ANJALI CONSTRUCTION ENTERPRISES

Riverbed Morrum mining having lease area 32.338 ha, along river Kanhar in Gata No. 871 and 518 Ga, at Village Pipardih and Koragi, Tehsil - Duddhi, District Sonbhadra, Uttar Pradesh.,SONBHADRA,

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **MS ANJALI CONSTRUCTION ENTERPRISES** located at **Riverbed Morrum mining having lease area 32.338 ha, along river Kanhar in Gata No. 871 and 518 Ga, at Village Pipardih and Koragi, Tehsil - Duddhi, District Sonbhadra, Uttar Pradesh.,SONBHADRA,**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MS ANJALI CONSTRUCTION ENTERPRISES **granted for the period from 12/11/2024 to 31/12/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum	258704	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**1.0 KLD**	**Septic Tank**	**Soak Pit**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production capacity Sand/Morrum- 258704 cubic meter/year by opencast and semi mechanized mining in 32.338 Hectar Mining Lease area at Gata No. 871 and 518 Ga, at Village Pipardih and Koragi, Tehsil - Duddhi, District Sonbhadra.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter dated 09.01.2020 and conditions of Transfer of EC vide Identification No. EC24B0107UP5171842T dated 11.07.2024, and submit its compliance report to UPPCB.
3. If the lease agreement or Environmental Clearance expires prior to 31.12.2024, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease/Environmental Clearance.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon’ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

ATULESH YADAV

Digitally signed by ATULESH YADAV
Date: 2024.11.13 17:51:21 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis to Head Office.

ATULESH YADAV Digitally signed by ATULESH YADAV Date: 2024.11.13 17:51:57 +05'30'

Chief Environmental Officer (circle-2)

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वियन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका पृथक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Annexure-2

UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Category : RED **Application Id : 29602793**
Ref No. - 229337/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2024 **Dated : 24/01/2025**

To ,

M/S MEERA SINGH
MS ANJALI CONSTRUCTION ENTERPRISES
Riverbed Morrum mining having lease area 32.338 ha, along river Kanhar in Gata No. 871 and 518 Ga, at Village Pipardih and Koragi, Tehsil - Duddhi, District Sonbhadra, Uttar Pradesh
SONBHADRA

Sub : **Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundry Movement) Rules , 2016.**

Kindly refer to your Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) application dated 22/12/2024 and received on 22/12/2024under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act,1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundry Movement) Rules, 2016. Your application and the information submitted by you have been examined along with the facts found during inspection made by officers of UPPCB on 13/01/2025 . Your consent application is hereby refused due to following reason.

Reasons :-

As environmental clearance initially granted on 09.01.2020 by SEIAA vide Ref No. 516/Parya/SEAC/5031-4705/2018), for the validity period upto 08.01.2025. Subsequently, the environment clearance was transferred in the favor of the current proponent vide EC identification no. EC24B0107UP5171842T dated 15.07.2024.
Industry has requested vide letter dated 21.12.2025 that "accordance with the MoEF&CC Office Memorandum dated 18.01.2021, the period from April 1, 2020, to March 31, 2021, shall be excluded from the calculation of the validity period for the previously granted environmental clearance under this notification. This exclusion was due to the Covid-19 pandemic. Consequently, the validity of the environmental clearance, initially set to expire on 08.01.2025, shall be deemed extended until 07.01.2026."

The Transfer of EC is granted by SEIAA for a period upto 08.01.2025 or validity of current mine plan or current lease period whichever is earlier. At present validity of EC has been expired. Industry has not obtained the valid EC from SEIAA in light of MoEF&CC Office Memorandum dated 18.01.2021. Therefore in this circumstances, the CTO application is hereby refused.

The Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundry Movement) Rules , 2016 is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Water Act 1974, Air Act 1981 and HWM Rules 2016

This order is issued with the approval of competent authority.

ATULESH YADAV Digitally signed by ATULESH YADAV Date: 2025.01.24 21:03:55 +05'30'

(Authorized Signatory)

Atulesh Yadav
CEO-2

Copy To -

Regional Officer, UPPCB, Sonbhadra for information and necessary action.

ATULESH YADAV Digitally signed by ATULESH YADAV Date: 2025.01.24 21:04:05 +05'30'

Atulesh Yadav
CEO-2
(Authorized Signatory)

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका पृथक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Annexure-3

मेसर्स अंजली कन्स्ट्रक्शन इण्टरप्राइजेज, आराजी नं0–871 एवं 518ग ग्राम–पिपराडीह एवं कोरगी कनहर, तहसील–दुद्धी, जनपद–सोनभद्र के विरूद्ध कारण बताओ नोटिस जारी किये जाने के सम्बन्ध में।

उक्त संदर्भित खनन परियोजना मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन ओ0ए0 संख्या–48/2025 (आई0ए0 नं0–193/2025, आई0ए0 नं0–62/2025) पवन कुमार बनाम यूनियन ऑफ इण्डिया एवं अन्य में पारित आदेश दिनांक–28.04.2025 के अनुपालन में उपरोक्त खनन परियोजना का निरीक्षण दिनांक–26.06.2025 को किया गया। निरीक्षण के समय माइनिंग प्रतिनिधि के रूप में कोई व्यक्ति उपस्थित नहीं पाया गया। निरीक्षण के समय माइनिंग का संचालन बन्द पाया गया। मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन ओ0ए0 संख्या–48/2025 (आई0ए0 नं0–193/2025, आई0ए0 नं0–62/2025) पवन कुमार बनाम यूनियन ऑफ इण्डिया एवं अन्य के अनुपालन में मा0 एन0जी0टी0 द्वारा गठित संयुक्त समिति द्वारा उपरोक्त माइनिंग परियोजना का निरीक्षण दिनांक–19.03.2025 को किया गया था, जिसमें परियोजना बन्द पायी गयी थी। निरीक्षण के समय पाये गये तथ्यों एवं कार्यालय में उपलब्ध अभिलेखों के आधार पर विस्तृत निरीक्षण आख्या निम्नवत् है:–

1. उक्त खनन परियोजना ग्राम–पिपराडीह एवं कोरगी कनहर, तहसील–दुद्धी, जनपद–सोनभद्र के आराजी नं0–871 एवं 518ग पर स्थापित होना सूचित है। उक्त खनन परियोजना को मोरम (खनिज) उत्पादन हेतु राज्य स्तरीय पर्यावरण प्रभाव मूल्यांकन प्राधिकरण उ0प्र0 के पर्यावरणीय स्वीकृति आइडेन्टीफिकेशन नं0–ई0सी024बी0107यू0पी05171824टी फाइल सं0–5031/4705 दिनांक–11.07.2024 द्वारा पर्यावरणीय स्वीकृति निर्गत किया गया है, जिसकी वैधता 08.01.2025 तक है।
2. उक्त खनन परियोजना की सैण्ड/मोरम खनन क्षमता 258704 घन मीटर/वर्ष सूचित है।
3. उक्त खनन परियोजना को राज्य बोर्ड के ऑनलाईन संदर्भ संख्या–222383/UPPCB/Sonebhadra (UPPCBRO)/CTO/both/SONBHADRA/2024 दिनांक–12.11.2024 द्वारा दिनांक–31.12.2024 तक की अवधि हेतु सहमति जल एवं वायु आदेश निर्गत है।
4. उक्त खनन परियोजना को निर्गत सहमति (जल एवं वायु) आदेश की वैधता दिनांक–31.12.2024 को समाप्त होने एवं SEIAA द्वारा जारी पर्यावरणीय स्वीकृति की वैधता दिनांक–08.01.2025 को समाप्त होने के उपरान्त उक्त परियोजना का संचालन न किये जाने के सम्बन्ध में इस कार्यालय के संदर्भ संख्या–जी0180/अंजली कन्स्ट्रक्शन/2025 दिनांक–27.02.2025 द्वारा सहमति (जल एवं वायु) प्राप्त किये बिना परियोजना का संचालन नहीं किये जाने हेतु निर्देशित किया गया था, किन्तु कार्यालय अभिलेखानुसार उद्योग का प्रतिउत्तर अप्राप्त है।
5. मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन ओ0ए0 संख्या–48/2025 (आई0ए0 नं0–193/2025, आई0ए0 नं0–62/2025) पवन कुमार बनाम यूनियन ऑफ इण्डिया एवं अन्य में पारित आदेश दिनांक–30.01.2025 के अनुपालन में गठित संयुक्त समिति की निरीक्षण आख्या दिनांक–15.04.2025 में दिये गये संस्तुति के अनुपालन में यह तथ्य संज्ञान में आया है कि उक्त खनन परियोजना दिनांक–18.02.2025 से बन्द है, किन्तु उक्त परियोजना को खनन हेतु इस कार्यालय द्वारा दिनांक–31.12.2024 तक सहमति (जल एवं वायु) निर्गत है।
6. दिनांक–01.01.2025 से दिनांक–17.02.2025 तक की अवधि में संचालित होने के सम्बन्ध में इस कार्यालय के पत्र संख्या–जी 0844/ओ0ए0 48/2025 दिनांक–25.06.2025 द्वारा ज्येष्ठ खान अधिकारी, सोनभद्र को पत्र प्रेषित कर चाही गयी सूचना अपेक्षित है।

क्रमशः 2/पर....

उपरोक्तानुसार संयुक्त समिति द्वारा दिये गये जाँच रिपोर्ट के अनुसार उक्त खनन परियोजना द्वारा दिनांक–01.01.2025 से दिनांक–17.02.2025 तक की अवधि में राज्य बोर्ड से सहमति (जल एवं वायु) प्राप्त किये बिना संचालित किया जाता पाया गया। इस प्रकार बिना सहमति प्राप्त किये संचालित माइन्स की अवधि 48 दिन डिफाल्टर पाया गया। परियोजना के विरूद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइड लाइन में वर्णित सूत्र के अनुसार रू0 10,000 मात्र प्रतिदिन की दर से कुल पर्यावरणीय क्षतिपूर्ति रू0 10000x48 = 4,80,000/- (चार लाख अस्सी हजार रूपये) मात्र अधिरोपित किये जाने हेतु कारण बताओ नोटिस निर्गत किये जाने की संस्तुति आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

27/06/2025

सहायक पर्यावरण अभियन्ता

क्षेत्रीय अधिकारी,

27/6/25

Annexure-4

क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA

संदर्भ संख्याः–
Ref.No. G0/80/अंजली कन्स्ट्रक्शन/2025

दिनांकः–
Date: 27/02/2025

सेवा में,

मेसर्स अंजली कन्स्ट्रक्शन इण्टरप्राइजेज,
आराजी नं0–871 एवं 518ग,
ग्राम–पिपराडीह एवं कोरगी कनहर, तहसील–दुद्धी,
जनपद–सोनभद्र।

विषयः– जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (यथासंशोधित) एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) प्राविधानों के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक संदर्भ ग्रहण करने का कष्ट करें। अवगत कराना है कि राज्य बोर्ड के पत्रांक–222383/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2024 दिनांक–12.11.2024 द्वारा उक्त उद्योग को जल एवं वायु सहमति दिनांक–31.12.2024 तक निर्गत थी, जिसकी वैधता तिथि समाप्त हो गयी है। राज्य पर्यावरण प्रभाव आँकलन प्राधिकरण (SEIAA) द्वारा जारी पर्यावरणीय स्वीकृति जिसकी वैधता तिथि 08.01.2025 समाप्त हो चुकी है।

उपरोक्त के दृष्टिगत आपको निर्देशित किया जाता है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के अनुपालन में सहमति (जल एवं वायु) प्राप्त किये बिना परियोजना का संचालन नहीं किया जाय, अन्यथा की दशा में उक्त परियोजना के विरूद्ध नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करने की कार्यवाही सक्षम अधिकारी को अग्रसारित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

भवदीय,

(ऋतेश कुमार तिवारी)
क्षेत्रीय अधिकारी

पृ0सं0 एवं दिनांक उपरोक्तानुसार।
प्रतिलिपिः–मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी

कार्यालय : मकान संख्या 162, उत्तर मोहाल (निकट चण्डी होटल)
राबर्ट्सगंज, सोनभद्र–231216
ई–मेल : rosonbhadra@uppcb.in

Office: House No. 162, Uttar Mohal (Near Chandi Hotel)
Robertsganj, Sonbhadra-231216
E-mail: rosonbhadra@uppcb.in

Annexure-5

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD
T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow -226010
Phone: 2720831, 2720828 Fax: 0522 - 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

संदर्भ सं0......H30382....... /सी-2/......वायु-593/25.... दिनांक...18/7/25

सेवा में,

पंजीकृत

मैसर्स अंजली कन्स्ट्रक्शन इण्टरप्राइजेज,
आराजी नं0-871 एवं 518ग, ग्राम-पिपराडीह एवं कोरगी कनहर, तहसील दुद्धी,
जनपद-सोनभद्र।

यह कि मेसर्स अंजली कन्स्ट्रक्शन इण्टरप्राइजेज, आराजी नं0-871 एवं 518ग, ग्राम-पिपराडीह एवं कोरगी कनहर, तहसील दुद्धी, जनपद-सोनभद्र जिसे आगे परियोजना कहा जायेगा। खनन के कार्य हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-2 (K) के अन्तर्गत एक औद्योगिक संयत्र है।

यह कि क्षेत्रीय अधिकारी, सोनभद्र के पत्र दिनांक 27.06.2025 की अख्यानुसार उक्त संदर्भित खनन परियोजना मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० सख्या-48/2025 (आई०ए० न०-193/2025, आई०ए० नं0-62/2025) पवन कुमार बनाम यूनियन ऑफ इण्डिया एवं अन्य में पारित आदेश दिनांक-28.04.2025 के अनुपालन मे उपरोक्त खनन परियोजना का निरीक्षण दिनांक-26.06.2025 को किया गया। निरीक्षण के समय माइनिंग प्रतिनिधि के रूप में कोई व्यक्ति उपस्थित नहीं पाया गया। निरीक्षण के समय माइनिंग का संचालन बन्द पाया गया। मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० संख्या-48/2025 (आई०ए० न०-193/2025, आई०ए० नं0-62/2025) पवन कुमार बनाम यूनियन ऑफ इण्डिया एवं अन्य के अनुपालन में मा० एन०जी०टी० द्वारा गठित संयुक्त समिति द्वारा उपरोक्त माइनिंग परियोजना का निरीक्षण दिनांक-19.03.2025 को किया गया था, जिसमे परियोजना बन्द पायी गयी थी।

यह कि उक्त खनन परियोजना को मोरम (खनिज) उत्पादन हेतु राज्य स्तरीय पर्यावरण प्रभाव मूल्यांकन प्राधिकरण उ०प्र० के पर्यावरणीय स्वीकृति आइडेन्टीफिकेशन नं०-ई०सी024बी0107यू०पी051718824टी फाइल सं०-5031/4705 दिनांक-11.07.2024 द्वारा पर्यावरणीय स्वीकृति निर्गत किया गया है, जिसकी वैधता दि0 08.01.2025 तक थी एवं परियोजना को राज्य बोर्ड के ऑनलाईन पत्र दिनांक-12.11.2024 द्वारा दिनांक-31.12.2024 तक की अवधि हेतु सहमति जल एवं वायु आदेश निर्गत था।

यह कि उक्त खनन परियोजना को निर्गत सहमति (जल एवं वायु) आदेश की वैधता दिनांक-31.12.2024 को समाप्त होने एवं SEIAA द्वारा जारी पर्यावरणीय स्वीकृति की वैधता दिनाक 08.01.2025 को समाप्त होने के उपरान्त उक्त परियोजना का संचालन न किये जाने के सम्बन्ध में क्षेत्रीय कार्यालय के पत्र दिनांक-27 02 2025 द्वारा सहमति (जल एवं वायु) प्राप्त किये बिना परियोजना का संचालन नहीं किये जाने हेतु निर्देशित किया गया था, किन्तु कार्यालय अभिलेखानुसार उद्योग का प्रतिउत्तर अप्राप्त है।

यह कि मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० सख्या-48/2025 (आई०ए० न०-193/2025, आई०ए० नं0-62/2025) पवन कुमार बनाम यूनियन ऑफ इण्डिया एवं अन्य में पारित आदेश दिनांक-30.01.2025 के अनुपालन में गठित संयुक्त समिति की निरीक्षण आख्या दिनांक 15.04.2025 में दिये गये संस्तुति के अनुपालन में यह तथ्य संज्ञान में आया कि उक्त खनन परियोजना दिनांक 18.02.2025 से बंद है, किन्तु उक्त परियोजना को खनन हेतु क्षेत्रीय कार्यालय द्वारा दिनांक 31.12.2024 तक सहमति (जल एवं वायु) निर्गत है ।

यह कि क्षेत्रीय अधिकारी, सोनभद्र के पत्र दिनांक 27.06.2025 द्वारा खनन परियोजना के विरूद्ध संयुक्त समिति द्वारा दिये गये जॉच रिपोर्ट के अनुसार दिनांक 01.01.2025 से दिनांक 17.02.2025 तक कुल 48 दिवस की अवधि में राज्य बोर्ड से सहमति (जल एवं वायु) प्राप्त किये बिना संचालित किया जाता पाये जाने के दृष्टिगत परियोजना के विरूद्ध कुल 48 दिवस के उल्लंघन अवधि हेतु रू0 10,000/-प्रतिदिन की दर से कुल रू0 4,80,000/-(रू0 चार लाख अस्सी हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस निर्गत किये जाने की संस्तुति आख्या प्रेषित की

गया है।

उपरोक्त वर्णित तथ्यों एवं क्षेत्रीय अधिकारी, सोनभद्र की संस्तुति के दृष्टिगत सक्षम अधिकारी के अनुमोदनोंपरान्त इकाई मेसर्स अंजली कन्स्ट्रक्शन इण्टरप्राइजेज, आराजी नं0-871 एवं 518ग, ग्राम-पिपराडीह एवं कोरगी कनहर, तहसील दुद्धी, जनपद-सोनभद्र के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निम्नानुसार कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यों न आपकी खनन इकाई **मेसर्स अंजली कन्स्ट्रक्शन इण्टरप्राइजेज, आराजी नं0-871 एवं 518ग, ग्राम-पिपराडीह एवं कोरगी कनहर, तहसील दुद्धी, जनपद-सोनभद्र** के विरूद्ध राज्य बोर्ड से सहमति जल/वायु प्राप्त किये बिना खनन कार्य किये जाने के कारण रू0 10,000/- प्रतिदिन की दर से 48 दिवस के उल्लंघन अवधि हेतु कुल धनराशि रू0 4,80,000/-(रू0 चार लाख अस्सी हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाए।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करें, अन्यथा की स्थिति में उपरोक्तानुसार खनन पट्टा इकाई के विरूद्ध रू0 10,000/- प्रतिदिन की दर से 48 दिवस के उल्लंघन अवधि हेतु धनराशि रू0 4,80,000/-(रू0 चार लाख अस्सी हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग एवं उद्योग स्वामी का होगा।

सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत

Digitally signed by
ATULESH YADAV
Date: 17.07.2025
18:33:12

मुख्य पर्यावरण अधिकारी, (वृत्त-2)

प्रतिलिपिः- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, सोनभद्र
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति उद्योग स्वामी को प्राप्त कराते हुए, पावती एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

Annexure-6

क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA

संदर्भ संख्याः–
Ref.No.: G0844/O.A.No.48/2025

दिनांकः–
Date: 25/06/2025

सेवा में,

ज्येष्ठ खान अधिकारी,
क्वैरी कार्यालय,
सोनभद्र।

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–48/2025 (आई0ए0 नं0–62/2025) पवन कुमार बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक–28.04.2025 के अनुपालन में वाँछित प्रपत्रों के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषय का संदर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–48/2025 (आई0ए0 नं0–62/2025) पवन कुमार बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक–30.01.2025 के अनुपालन में मा0 एन0जी0टी0 में प्रेषित संयुक्त समिति रिपोर्ट दिनांक–15.04.2025 में वर्णित है कि खनन परियोजना मेसर्स अंजली कन्स्ट्रक्शन इण्टरप्राइजेज, ग्राम–पिपरडीह एवं कोरगी कनहर, तहसील–दुद्धी, जनपद–सोनभद्र का संचालन दिनांक–18.02.2025 से बन्द है। अतः संयुक्त समिति की आख्या दिनांक–15.04.2025 में दिये गये संस्तुतियों के अनुपालनार्थ हेतु खनन पट्टा मेसर्स अंजली कन्स्ट्रक्शन इण्टरप्राइजेज, ग्राम–पिपरडीह एवं कोरगी कनहर, तहसील–दुद्धी, जनपद–सोनभद्र के सम्बन्ध में निम्नलिखित सूचनाओं/प्रपत्रों की आवश्यकता हैः–

1. उक्त खनन परियोजना मेसर्स अंजली कन्स्ट्रक्शन इण्टरप्राइजेज, ग्राम–पिपरडीह एवं कोरगी कनहर, आराजी संख्या–871 व 518ग, तहसील–दुद्धी, जनपद–सोनभद्र की खनन पट्टा प्रतिबन्धित करने की तिथि एवं अभिलेख की प्रति।

अतः आपसे अनुरोध है कि उपरोक्त वर्णित वाँछित सूचनायें प्रपत्रों के साथ विलम्बतम् 03 दिवस में PDF Format E-mail ID: rosonbhadra@uppcb.in में प्रेषित करने का कष्ट करें।

भवदीय,

25/6/25

(आर0के0 सिंह)
क्षेत्रीय अधिकारी

 Annexure-7 28/06/2025

प्रेषक,

ज्येष्ठ खान अधिकारी,
सोनभद्र।

सेवा में,

क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
सोनभद्र।

पत्रांक 598 /खनिज/2025 दिनांक 27/06/2025

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–48/2025 (आई0ए0 नं0–62/2025) पवन कुमार बनाम यूनियन आफ इण्डिया व अन्य में पारित आदेश दिनांक 28.04.2025 के अनुपालन में वांछित प्रपत्रों के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अपने कार्यालय के पत्र संख्या–G O 844/O.A. No. 48 /2025 दिनांक 25.06.2025 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा खनन परियोजना मेसर्स अंजली कन्स्ट्रक्शन इण्टर प्राइजेज, ग्राम–पीपरडीह एवं कोरगी कनहर, आराजी संख्या–871 व 518ग तहसील–दुद्धी, जनपद–सोनभद्र की खनन पट्टा प्रतिबन्धित करने की तिथि एवं अभिलेख की प्रति।

उक्त के सम्बन्ध में अवगत कराना है कि मे0 अंजली कन्सट्रक्शन इण्टरप्राइजेज पता एस 24 ए0जी0 अजय विहार कालोनी, टकटकपुर, वाराणसी प्रोपराइटर–श्रीमती मीरा सिंह पत्नी श्री अजय सिंह निवासी–24/17 ए0जी0 अजय विहार कालोनी, टकटकपुर, तहसील–सदर, जनपद–वाराणसी के पक्ष में जनपद–सोनभद्र की तहसील–दुद्धी स्थित ग्राम–पीपरडीह एवं कोरगी के आराजी संख्या–871 व 518ग रकबा–32.338 हे0 क्षेत्र पर मोरम का 05 वर्षीय खनन पट्टा दिनांक 04.11.2024 से दिनांक 04.11.2029 तक की अवधि के लिए स्वीकृत है।

उक्त खनन पट्टे में वर्तमान में खनन एवं परिवहन बन्द है। ई0–एम0एम0–11 पोर्टल पर उपलब्ध सूचना के अनुसार उक्त खनन पट्टे में दिनांक 15.02.2025 के बाद मोरम के परिवहन हेतु कोई परिवहन प्रपत्र निर्गत नहीं हुआ है।

भवदीय,

27/6/2025

(शैलेन्द्र सिंह)
ज्येष्ठ खान अधिकारी,
सोनभद्र।